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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2103/2001

Thursday, this the 7th day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

R.K.Allahabadi  
Retd. A.E. (E&M)  
s/o Shri Wazir Chand Allahabadi  
r/o 128/1, MES Officers Eclave  
Kabul Line, Delhi Cantt.

...Applicant

(By Advocate: Ms. Meenu Mainee)

Versus

1. Union of India  
through Secretary  
Ministry of Defence  
Sena Bhawan, South Block  
New Delhi
2. Engineer in Chief  
Coord & Pers DTE  
E INC's Branch/EID  
Army Head Quarters  
New Delhi-11
3. Commandant  
Engineer Store Depot  
Delhi Cantt.-10

..Respondents

(By Advocate: Shri R.N. Singh)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

During the course of submissions, it was pointed by the learned counsel for applicant that the list of the documents by which the articles of charge framed against the applicant were to be proved, contains three documents out of which the documents mentioned below have not been supplied:-

"(a) 14th, 15th and 18th RARs."

2. Learned counsel for respondents stated at the bar that the same shall be supplied to the applicant. The

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same are directed to be supplied within a week before the date fixed before the inquiry officer. Accordingly, with these directions, the OA, as conceded at either end, is disposed of. Parties are directed to appear before the inquiry officer on 18.11.2002. The respondents are directed to supply the documents referred to above within one week of the said date. It is directed that the inquiry officer shall expedite the inquiry and preferably complete the same within six months, subject to the condition that applicant does not delay the proceedings.



(S.A.T. Rizvi)  
Member (A)



(V.S. Aggarwal)  
Chairman

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